

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT BENCH, RANCHI
OA/051/00169/17**

Date of order: 17.12.2018

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER

Asit Kumar Mukherjee (Saloon Attendant /CND Department), aged about 63 years old, son of Amar Nath Mukherjee, Resident of at Ex-Sallon Attendant/SSE/C & W/DHN, Post Office & Police Station-Dhanbad, District- Dhanbad (Jharkhand).

..... Applicant.

- By Advocate: - None

-Versus-

1. The Union of India through the G.M., Eastern Central Railway, Hajipur, Post Office, Police Station & District- Hazipur (Bihar).
2. DMO/Eye/E.C. Railway at Dhanabd PO-EM, Railway, District- Dhanbad, Jharkhand.
3. Medical Director BRSR/SDAH, Railway Hospital, Dhanbad, Post Office & Police Station and District- Dhanbad (Jharkhand).
4. The Divisional Railway Manager, Eastern Central Railway, Dhanbad, Post Office and Police Station and District- Dhanbad (Jharkhand).
5. The Sr. Divisional Personnel Officer, Eastern Central Railway, Dhanbad, Post Office & Police Station and District, Dhanbad- 826001 (Jharkhand).

..... Respondents.

By Advocate: - Mr. Prabhat Kumar

O R D E R
[ORAL]

Per Mr. J. V. Bhairavia, J.M.:- In the instant OA the applicant has prayed for direction upon the respondents for payment of retiral dues cum benefits more particularly to the applicant as he retired as Saloon Attendant/SSE/C&W/Dhanbad.

2. It is the case of the applicant that the applicant retired from service on 31.12.2014 on attaining the age of superannuation without any breakage or any proceeding against him. According to the applicant he had received part payment of his retiral benefits. However, some payment is still due as per his knowledge and belief. It is contended that the applicant is not in a position to describe the actual date and amount which has been paid to him by the respondents and the remaining balance of his retiral dues under the provisions of 6th and 7th Pay Commissions. Considering such limited grievance of the applicant, notices were issued by this Tribunal and the respondents were directed to file details about the payment of retiral benefits.

3. Respondents have filed their written statement and submitted the entire details of admissible settlement dues of the applicant as under: -

Sl. No.	Retiral dues	Amount
1	PF	Rs. 64,915/-
2	DCRG	Rs. 4,49,777/-
3	GIS	Rs. 26,086/-
4	Leave Encashment	Rs. 2,29,148/-
5	Commutted Value of Pension	Rs. 2,70,992/-
6	Monthly pension	Rs. 6,890+ relief
7	CTH	Rs. 44,593/-

4. In view of above settlement of retiral dues, the learned counsel for the respondents Shri Prabhat Kumar submits that in fact there is no merit in the claim of the applicant as stated in this OA as

the respondents have fully settled the retiral dues of the applicant and nothing remains to be paid to the applicant.

5. Considering the aforesaid submission and on examination of materials on record, I am of the considered opinion that the grievance of the applicant with regard to non-payment of some of his retiral dues has been redressed by the respondents. If any legitimate amount of retiral dues is left out, it is open for the applicant to make a representation before the competent authority within two weeks enclosing the documents in support of his claim and the respondents may consider it in accordance with rules within a period of two months from the date of such representation.

6. In view of the above direction, this OA is disposed of. No order as to costs.

[Jayesh V. Bhairavia]/M[J]

Srk.